

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT III

Item No.118
IB-936(ND)/2020

IN THE MATTER OF:

The Vilas Condominium Association
Vs.
MGF Developments Limited

.... FINANCIAL CREDITOR

.....CORPORATE DEBTOR

SECTION

U/s 7 IBC code 2016

Order delivered on 16.07.2021

CORAM:

SHRI P.S.N. PRASAD
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Mr. Piyush Singh, Adv. Mr. Akshay Srivastava and Adv.
Ms. Aditi Sinha

For the Respondent

: Mr. Gaurav Mitra, Senior Advocate, Mr. Akhil Sachar and
Mr. Sunanda Tulsyan, Advs

ORDER

Heard the submissions made by the Counsel for both the parties. Both the Counsels have submitted that pleadings are complete. Therefore, post the matter for arguments after four weeks.

List the matter on 31.08.2021.

— Sd —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd —

(P.S.N PRASAD)
MEMBER (JUDICIAL)